

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.142/TT/2014

Date:10.6.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for extension of bays at 765/400 kV Indore Sub-station including Switchable Line Reactor (3*80 MVAR, 765 kV) at Indore (initially charged as bus reactor under Interim Contingency Scheme till readiness of 765 kV S/C Indore-Vadodara T/L) & 765 kV Indore-Vadodara T/L (for direct inter-connection with 400 kV D/C Vadodara-Asoj T/L) by-passing Vadodara Pooling S/S under Interim Contingency Scheme under IPP projects in MP & Chhatisgarh in Western Region

Sir,

Please furnish the following information on affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.7.2015, under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999:-

- a) Copy of the Revised Investment Approval along with apportionment of the same among the assets covered in the project, duly certified by Company Secretary.
- b) Form-5B duly reconciled with the assets covered in the instant petition;
- c) Reasons for apportioned approved cost i.e. ₹ 53987.15 lakh given in Table under Para 7.1 for Asset-I not matching with the apportioned approved cost given in Form-6;
- d) Treatment of other incomes as on DOCO;
- e) Period and loan-wise computation of interest during construction on cash basis for the following periods:-

- i. From the date of infusion of debt fund up to scheduled date of commercial operation as per Regulation 11 (A) (1) of 2014 Tariff Regulations;
 - ii. From Scheduled dated of commercial operation to actual COD;
 - iii. Whether entire amount pertaining to IDC has been paid prior to COD?
- f) Supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, interest payment date, repayment schedule in case of SBI loan, and if there is any default in interest payment on loans, details thereof, i.e., amount in lieu of default and date of payment;
- g) Whether entire amount of IEDC has been paid prior to COD? Month-wise detailed breakup of IEDC paid on cash basis (along with the payment of date) along with the liquidated damages recovered or recoverable, in case of delay in commissioning.
- h) Amount of opening gross block (as on COD) as per Form-4A "Statement of Capital Cost" as per Books of Accounts (accrual basis) for the asset and indicate the un-discharged liabilities included in the gross block;
- i) Form-9, Form-9A, Form-12A and Form-15 for all the assets;
- j) The working of effective tax on return on equity as per Regulation 25 while arriving at tariff in the petition, and the details of deferred tax liability and its treatment for the period 2014.
- k) Reasons for discrepancy (In case of Asset-1 and Asset-2, the petitioner has considered 27.3.2015 as SCOD whereas in case of Asset-3, 4.4.2015 has been considered as SCOD as per Form-8B);
- l) Revised cost estimates, if any, along with the re-apportionment of the same, duly audited and certified by the competent authority.

Yours faithfully,

Sd/

(Dr. P.K Sinha)
Assistant Chief (Legal)